

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/1147/2014

Date of order: 19.12.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Uday Shankar Tiwari,
Son of Sri Rajendra Tiwari,
Aged about 48 years,
Working as JEE-I under Sr.
DEE/TPKR, S.E. Rly., Residing at
Chanmari Maidan, Kharagpur, Dist.
- Paschim Medinipur, Pin - 721301.

..... Applicant.

-Versus-

1. Union of India
through the General Manager,
S.E. Rly., Garden Reach,
Kolkata - 700 043.
2. Divisional Railway Manager (P),
S.E. Rly., Kharagpur, P.O.
Kharagpur,
Dist Paschim Medinipur - 721301.
3. Sr. D.E.E. (TRS)/TPKR,
S.E. Rly., Howrah, Dist. Howrah - 1.
Kolkata - 700 001.

..... Respondents.

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. R. Sharma, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard 1d. Counsel for both sides at length.

2. Ld. Counsel for applicant seeks liberty to prefer a representation against the ACR which was communicated to his client on 23.01.2014 as annexed at Annexure A-3 to the OA.
3. Ld. Counsel for respondents does not object to that prayer.
4. Therefore, we permit the applicant to represent against the ACR which was communicated to him in January, 2014, within a period of 4 weeks from the date of receipt of copy of this order.
5. Thus, the OA would stand disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

pd

